

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Company Appeal (AT)(Ins.) No. 1091 of 2019

In the matter of:

**Deputy Commissioner of Income Tax Circle -16(2),
Hyderabad
Vs.**

.....Appellant

Deccan Chronical Holdings Ltd.

.....Respondent

Present :

Appellant: Lakshmi Gurung, Sr. Standing Counsel for I.T. Deptt.

**Respondent: Mr. Siddhartha Sharma, Ms. Sreenita Ghosh, Mr. Arjun
Asthana, Advocates**

ORDER

22nd January, 2020

For filing of Rejoinder at the request of Learned Counsel for the Respondent one week time is granted.

Registry is directed to list the matter on **7th February, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

ss/nn